

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF C-TEL INFOSYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the corporate debtor	C-TEL INFOSYSTEMS Private Limited
2.	Date of incorporation of corporate debtor	13/02/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Delhi
4.	Corporate identity number / limited liability identification number of corporate debtor	U64202DL2004PTC124649
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : DSM No. 361-362, Third Floor, DLF Towers, Shivaji Marg, New Delhi- 110015 Corp. Office : Plot No.63,1 st & 2nd Floor, Kavuri Hills, Phase-1, Near Jubilee Ridge Hotel, Madhapur, Hyderabad-500033
6.	Insolvency commencement date in respect of corporate debtor	23.01.2020 (Date of Order) 24.01.2020 (Date of Receipt of order) through E- mail
7.	Estimated date of closure of insolvency resolution process	21.07.2020 (180 days from the commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SHYAM ARORA Regn.No.:IBBI/IPA-002/IP-N00546/2017-2018/11703
9.	Address and e-mail of the interim resolution professional, as registered with the Board	96,Aravali Apartment, Alaknanda, New Delhi, Delhi-110019 Email ID: cirpctel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	96, Aravali Apartment, Alaknanda, New Delhi- 110019 Email ID: cirpctel@gmail.com
11.	Last date for submission of claims	06.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at: Not applicable	Weblink: http://ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal New Delhi Bench V has ordered the commencement of a corporate insolvency resolution process of **C-TEL INFOSYSTEMS PRIVATE LIMITED** on 23.01.2020 (Copy of the order received on 24.01.2020 through E-mail).

The creditors of **C-TEL INFOSYSTEMS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 06.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submissions of false or misleading proofs of claim shall attract penalties.

Sd/-

Shyam Arora

Interim Resolution Professional of
C-TEL INFOSYSTEMS PRIVATE LIMITED

Regn No: IBBI/IPA-002/IP-N00546/2017-2018/11703

Date : 27th Jan. 2020

Place: Telangana

